

CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

CP/021/127/2017
in
OA/021/1299/2014
Date of Order : 14-06-2018

Between :

C.Babu Rao S/o Rama Rao, Hindu,
Aged 61 years, R/o Plot No.180,
Siddartha Nagar, Nagaram Village,
Kesara Mandal, Ranga Reddy District,
Hyderabad-83.Applicant

AND

1. Government of India, represented by its
Secretary, Dr.Sekhar Basu,
Department of Atomic Energy,
Anushakthi Bhavan, C.S.M.Marg,
Mumbai-400 039/ South Block, New Delhi.

2. G.Kalyana Krishnan,
General Manager,
Nuclear Fuel Complex (NFC),
Under DAE, Moula Ali, Hyderabad.

3. V.Laxmi Devi,
The Personnel Officer,
Nuclear Fuel Complex (NFC),
Under DAE, Moula Ali, Hyderabad.

4. S.S.Prasada Rao,
The Administrative Officer-III &
Head of Office,
Nuclear Fuel Complex
Under DAE, Moula Ali, Hyderabad.Respondents

Counsel for the Applicant: Mr. M. Lakshmana Rao

Counsel for the Respondents : Mr. V.Vinod Kumar, Sr.CGSC

CORAM :

THE HON'BLE MR.JUSTICE R.KANTHA RAO, JUDICIAL MEMBER

THE HON'BLE MRS.MINNIE MATHEW,ADMINISTRATIVE MEMBER

(Oral order per Hon'ble Mr.Justice R.Kantha Rao, Judicial Member)

No representation for the applicant. It is submitted by Mr.V.Vinod Kumar, learned Senior Central Govt., Standing Counsel for Respondents that apart from paying gratuity, full pension is also ordered to the petitioner.

2. Contempt Petition is therefore closed. If the petitioner is aggrieved by the order passed by the Respondents, he can challenge the same by way of filing a separate OA.

3. No order as to costs.

(MINNIE MATHEW)
ADMINISTRATIVE MEMBER

(R.KANTHA RAO)
JUDICIAL MEMBER

Dated : 14th June, 2018.
Dictated in Open Court.

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